

# The Assam Money Lenders Act, 1934

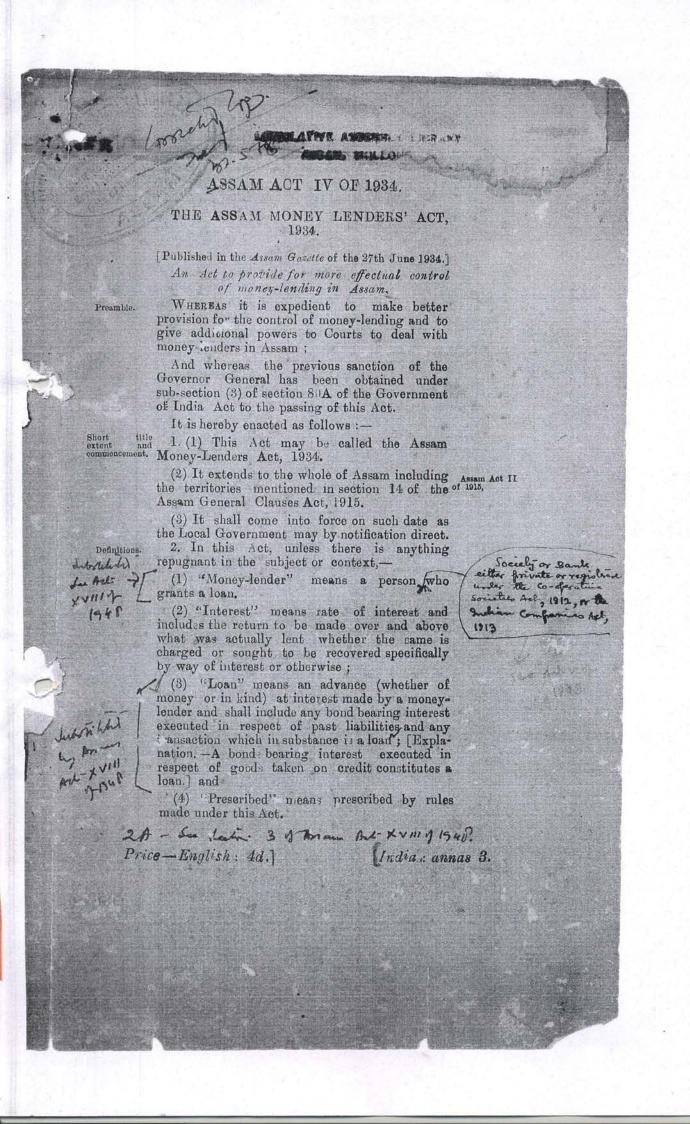
Act No. 4 of 1934

# **Keywords:**

Interest, Loan

Amendment appended: 6 of 2023

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Penalty for 3. If the loan actually made be less than the stating larger amount in the sum entered in the bond or hand note, the bond than actually made be less than the same entered in the bond or hand note, the bond than actually made be less than the same entered in the bond than actually made be less than the same amount in the same entered in the bond or hand note, the bond than actually made be less than the same entered in the bond or hand note, the of the provisions of this Act and shall, on conviction, be punishable with fine not exceeding two hundred rupees.

Prohibition of d. Any contract made after the commenceinterest and ment of this Act for the loan of money by a
provisions as to
defaulting.

The provides directly or indirectly for the payment of compound interest or for the rate or amount of interest being increased by reason of any default in the payment of sums due under the contract:

Simple into L Provided that provision may be made by any rest in case of such contract that if default is made in the payment upon the due date of any sum payable to the money-lender under the contract, whether in respect of principal or interest, or both, the money lender shall be entitled to charge simple interest on that sum from the date of the default until the sum is paid, at a rate not exceeding the rate payable in respect of the principal apart from any default, and any interest so charged shall not be reckoned for the purposes of this Act as part of the interest charged in respect of the loan.

Prohibition of charge for expenses on loans by moneylenders.

5. Any agreement between a money-lender on and a borrower or intending borrower for the payment by the borrower or intending borrower to the money-lender of any sum on account of costs, charges or expenses incidental to or relating to the negotiations for or the granting of the loan or proposed loan shall be illegal, and if any sum is paid to a money-lender by a borrower or intending borrower as for or on account of any such costs, charges or expenses, that sum shall be recoverable as a debt due to the borrower or intending borrower, or, in the event of the loan being completed, shall, if not so recovered be set off against the amount actually lent and that amount shall be deemed to be reduced accordingly.

Exception.—This will not debar money-lenders from recovering reasonable costs of inspection of Revenue or Registration records including examination of titles and also costs of inspection of property, in cases where the contract includes a stipulation that property is given as security or by way of mortgage and where both parties have agreed to such costs and reimbursement there of.

6. Every money-lender shall keep accounts in the form prescribed.

- Obligation of money-lender to supply informat payment of a loan made by a money-lender, of loan and whether made before or after the commencement copies of does of this Act, the money-lender shall on demand in thereto. writing being made by the borrower at the time of executing the contract or at any time during the continuance of the contract, supply to the borrower, or, if the borrower so requires, to any person specified in that behalf in the demand, a statement signed by the money-lender or his agent showing-
  - (a) the date on which the loan was made, the amount of the principal of the loan, and the rate per cent. per annum of interest charged; and
  - (b) the amount of any payment already received by the money-lender in respect of the loan and the date on which it was made : and
  - (c) the amount of every sum due to the money-lender, but unpaid, and the date upon which it became due and the amount of interest accrued due and unpaid in respect of every such sum ; and
  - (d) the amount of every sum not yet due which remains outstanding and the date upon which it will become due:

Provided that when a demand under this subsection has once been complied with, a second demand may not be made in respect of the same loan within six months.

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(2) A money-lender shall on demand in writing by the borrower, and on tender of the prescribed sum for expenses, supply a copy of any document relating to a loan made by him or any security therefor, to the borrower, or if the borrower so requires, to any person specified in that behalf in the demand.

Civil effects of non-compliance,

(3) If a money-lender to whom a demand has been made under this section fail without reasonable excuse to comply therewith within one month after the demand has been made, he shall not so long as the default continues be entitled to sue for or recover any sum due under the contract on account either of principal or interest, and interest shall not be chargeable in respect of the period of the default.

Presumption in the case of cer-tain loans.

L8. Where in any suit in respect of any loan made or any security taken for a loan made by a money-lender after the commencement of the Usurious Loans Act, 1918, it is found that the Act X of 1918. interest charged exceeds the rate of 121 per cent. per annum in the case of a secured loan or  $18\frac{3}{4}$ per cent. per annum in the case of an unsecured loan, the Court shall, until the contrary is proved, presume for the purposes of section 3 of the Usurious Loans Act, 1918, that the interest Act X of 1918. charged is excessive and that the transaction was, as between the parties thereto, substantially unfair, but this provision shall be without prejudice to the powers of the Court under the said section where the Court is satisfied that the interest charged though not exceeding 121 per cent. per annum or 183 per cent. per annum, as

Bar to recovery [9. No Courts shall, in respect of any loan made of interest extended the before or after the commencement of this Act, principal. decree on account of arrears of interest a sum decree on account of arrears of interest a sum greater than the principal of the loan.7

the case may be, is excessive.7

- Deposit in 10. (1) Where a borrower has sent to a money-due to money lender by postal money-order or by registered lender. post with acknowledgment due any sum of money due from him to the money-lender in respect of a loan and the money-lender has refused to accept the same, the borrower may apply in the prescribed manner to the lowe t Civil Court having jurisdiction over the place where he resides for permission to deposit the said sum in Court to the account of the money-lender, and the Court shall thereupon keep the sum in deposit and shall send a notice of the deposit in the prescribed manner to the money-lender.
  - (2) If the money-lender accepts money sent in the manner specified in sub-section (1) by a borrower or withdraws money deposited under the said sub-section, he shall not be bound by any statement made by the borrower in remitting or depositing the money.

- Restrictions on 11.(1) No person shall knowingly send or money-lending deliver or cause to be sent or delivered to any person except in response to his written request any circular or other document advertising the name or address of a money-lender, or containing an invitation-
  - (a) to borrow money from a money-lender; or

- (b) to enter into any transaction involving the borrowing of money from a moneylender; or
- (c) to apply to any place with a view to obtaining information or advice as to borrowing any money from a money lender.

Agents and canvassors inviting borrowers half shall employ any agent or canvasser for the employed by purpose of inviting any person to borrow money money-lenders. or to enter into any transaction involving the borrowing of money from a money-lender, and no person shall act as such agent or canvasser or demand or receive directly or indirectly any sum or other valuable consideration by way of commission or otherwise for introducing or undertaking to introduce to a money-lender any person desiring to borrow money.

Penalty.

(3) Any rerson acting in contravention of any of the provisions of this section shall in respect of each offence be liable, on conviction to imprisonment for a term not exceeding three months or a fine not exceeding three hundred rupees or both.

Civil effects of

(4) Where it is shown that a money-lending transaction was brought about by a contravention of any of the provisions of this section, the transaction shall be illegal, unless the money-lender proves that the contravention occurred without his consent or connivance.

Penalty in case of fraud.

12. (1) Where in any suit in respect of any money lent or in respect of any security taken for money lent by a money-lender, the trying Court is of opinion that the moneylender has been guilty of fraud, or of any contravention of the provisions of this Act, or is otherwise unfit to carry on the business of moneylending, the Court may make an order debarring him from carrying on such business for such time as may be specified in the order and an appeal shall lie from such an order to the court to which an appeal ordinarily lies under the provisions of the Code of Civil Procedure, 1908, irrespective of Acto V 1 1908. the money value of the suit.

Penalty.

(2) Any money-lender carrying on the business of money-lending in contravention of any order made under sub-section (1) shall, on conviction, be liable to a fine which may extend to five hundred rupees.

Appeal.

13. Any order of conviction passed under this Act shall be appealable to the Court to which appeal ordinarily lies under the Code of Criminal Procedure, 1898, irrespective of the amount of Act v of 1898.

• fine to which an accused may be sentenced.

Power of Local Government may make rules make rules. 14. (1) The Local Government may make rules make rules. for carrying out the purposes of this Act.

- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—
  - (i) the form in which money-lenders shall keep accounts;
  - (ii) the intervals at which borrowers 'may demand statements of accounts under sub-section (1) of section 7 and the fees to be paid for copies of documents supplied under sub-section (2) of the same section;
  - (iii) the manner in which an application for a deposit is to be made under sub-section (1) of section 10, and a notice of the deposit is to be sent to the money-lender under the said sub-section; and
  - (iv) the enforcement of orders made under sub-section (1) of section 12.
- (3) The power to make rules under this Act shall be subject to the condition of previous publication.

15- (Lu Anam All: XXIX of 1953)

# The 12th March 1935.

No. 1099G.J.—In exercise of the powers conferred by section 14 of the Assam Money Lenders Act, 1934 (Assam Act IV of 1934), the Governor in Council is pleased to make the following rules for carrying out the purposes of the Act.

RULES.

1. The account prescribed by section 6 shall be maintained!in the Form I shown in the Schedule attached to these rules.

"Provided that in the case of a society registered under the Cooperative Societies Act, 1912 (Act II of 1912), the account shall be kept in the form prescribed by that Act or rules framed thereunder".

2. The fees to be paid for copies of documents to be supplied under sub-section (2) of section 7 of the Act shall be three annas for every 300 vernacular or 150 English words or part thereof; Provided that where the borrower or his authorised agent is allowed to copy a document, no fee shall be charged.

3. The application under sub-section (1) of section 10 for permission to deposit in the Court any sum of money due from a debtor to a money-lender in respect of any loan or loans shall be in writing and shall contain the following particulars:—

(a) the name and full address of the money-lender in whose favour the deposit is made;

(b) a recital that the debtor has sent the money to the money-lender by postal money order or by registered post with acknowledgment due and that the money-lender has refused to accept it. (The amounts sent on account of principal and interest should be separately stated with the date of the remittance). The application shall be signed and verified in the manner provided in sub-rules 2 and 3 of rule 15 of Order I in Schedule I to the Code of Civil Procedure, 1908, by the debtor, or by his authorised agent.

4. The application shall bear a court-fee stamp of eight annas as required by Article 1 (b) of Schedule II of the Court-fees Act, 1870, and shall further be accompanied by printed forms of notice in Form II annexed to these rules for service on the money-lender with process-fees payable in court-fee stamps according to the scale prescribed by the High Court for service of summons on defendants. The blank spaces in Form II shall be filled in by the debtor or by his authorised agent.

5. If it appears to the Court, to which an application for permission to deposit under section 10 is made, that the applicant is entitled under that section to deposit the money, it shall receive the same and give the receipt in Form III annexed to these rules.

6. The money-lender may apply for withdrawal of the money in Form IV annexed to these rules, and the procedure in connection with such withdrawal shall be the same as in the case of withdrawal of other civil deposits.

7. A copy of the order under sub-section (1) of section 12 of the Act shall be served on the money-lender in the manner laid down for service of summons on defendants.

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FORM I.

(See rule I.)

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Loan Account of

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Remarks.	
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ot advances in kind.	agures.
(number or weight).	Advance in figures.
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## FORM II.

(See rule 4.)

Form of notice of deposit under section 10(1)

Name of money-lender.....

Address	
You are hereby informed that has on deposite  10(1) of the Assam Money Lenders' Act, (Rs. on account of princon account of interest) to your account	1934 a sum of Rs.
on account of interest) to your account of Rs. which was made by you You are requested to withdraw this am nience. Government accept no responsi may incur in connection with the afordeposit with the Court.	ount at your earliest conve-

Signature of Munsif.

Address

Dated the

# FORM III.

(See rule 5.)

Receipt granted by Court for deposit of money due to money-lender.

Station.

Court.

Whereas an application has been filed by under sub-section (1) of section 10 of the Assam Act IV
of 1934, for depositing a sum of money on account of his debt and whereas the Court is of opinion that the said is entitled to deposit the amount under the said section it is hereby
given in writing that the undermentioned amount has been deposited in this Court by

Name of Money- lender.	Date of loan.	Amount of loan,	Payment towards Principal,	Payment towards Interest.	Total.

D	at	B	

Signature . .....

Seal of the Court.

#### FORM IV.

(See rule 6.)

Form of withdrawal.

#### PAYMENT ORDER.

PALT I. - Application for payment of Deposits (to be filled in by the applicant).

Name of applicant.	Pate of deposit.	Amount to be paid	
1	2	3	
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	Signature of an	olicant	
	signments or all		
le			

Signature of Chief Ministerial Officer .....

Signature of Presiding Officer .....

The signature below the words "Examined and found correct" must of course be held to indicate that the officer signing the certificate has satisfied himself "that the applicant is the proper party to receive payment of the amount claimed", and that the particulars stated are correct, while the Judge in charge will be responsible that the amount claimed is in deposit, that there is no bar to payment, and that the name of the claimant corresponds with that of the payer entered in his Register.

# PART II .- (To be filled in by the Court or under its order.)

Serial number and date of payment order.		Court's chalan number and chalan date of the original deposit from which the payment is sought.		Court's number and date of the original deposit.		Amount in deposit*.	At whose credit in deposit,*
1	2	8		5	6	,	8
	icilia i						

Officer in charge of the Treasury at Cashier of the Court To-The

Please pay as above to

or order Rupeest

Signature of Court's Accountant-

Signature of Judge in charge -

<sup>\*</sup> As per Court's Register of Deposits Received.

<sup>+</sup> Words and figures.

Nore 1.—This order is not payable more than one month after date without a renewal enfacement by the Court and it is absolutely lapses and ceases to have effect on the 31st March next.

Nore 2.—Payee is hereby to take notice that after tender and payment of this order, the Treasury-Office will admit no further responsibility. It is the duty of the payee to see to the proper custody or this document until it is cashed.

PART III.—[to be filled in at Treasury (or at Court if payable there)].

Payee's signature.

The

19 .

Examined and entered.

Accountant .........

Officer in charge of Treasury.

J. A. DAWSON, Chief Secretary to the Government of Assam.

A G. P. (G. &.J.) No. 107-600-20-12-1935.



# THE ASSAM GAZETTE

# অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং ৪5 দিশপুৰ, সোমবাৰ, 13 ফেব্ৰুবাৰী, 2023, 24 মাঘ 1944 (শক)
No. 85 Dispur, Monday, 13th February, 2023, 24th Magha, 1944 (S. E.)

# GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT::: LEGISLATIVE BRANCH

# **NOTIFICATION**

The 13th February, 2023

No. LGL.236/2022/15.— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 9th February, 2023 is hereby published for general information.

## ASSAM ACT NO. VI OF 2023

(Received the assent of the Governor on 9th February, 2023)
THE ASSAM MONEY LENDERS' (AMENDMENT) ACT, 2022

AN."

further to amend the Assam Money Lenders' Act, 1934.

Preamble

Whereas it is expedient to amend the Assam Money Lenders' Act, 1934, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act No. IV of 1934

3

1576 - 240

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title, extent and commencement

- 1. (1) This Act may be called the Assam Money Lenders' (Amendment) Act, 2022.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall come into force at once.

Amendment of 2. In the principal Act, for existing section 3, the following section 3 shall be substituted, namely:

"3. If the loan actually made be less than the sum entered in the bond or hand note, money-lender shall be guilty of a contravention of the provisions of this Act and shall on conviction, be punishable with fine not exceeding twelve thousand rupees."

Amendment of 3. In the principal Act, in section 7C, for sub-section (2), the section 7C following shall be substituted, namely:

"(2) Whoever contravenes the provisions of sub-section
(1) shall be punishable for the first offence with fines
which may extend to rupees thirty thousand, and for
a second or subsequent offence, with fines which
may extend upto rupees sixty thousand.".

Amendment of 4. In the principal Act, in section 8, section 8

- (i) in first line, before the word "Where" the figure and punctuation mark "(1)" shall be inserted;
- (ii) after the first paragraph, the following sub-section (2) shall be inserted, namely:-
  - "(2) The interest rate shall be 18% per annum in the case of a secured loan or 24% per annum in the case of an unsecured loan instead of interest charged at the rate of 12 ½ per cent per annum in the case of a secured loan or 18 ¾ per cent per annum in the case of an unsecured loan, the interest charged."

- Amendment of 5. In the principal Act, in section 11, for existing clause (3), section 11 the following shall be substituted, namely:-
  - "(3) Any person acting in contravention of any of the provisions of this section shall in respect of each offence be liable, on conviction to a fine which may extend upto rupees twenty thousand".
  - Amendment of 6. In the principal Act, for section 12, the following shall be section 12 substituted, namely:-
    - "12 Whoever fails to comply with or acts in contravention of any provision of this Act, shall, if no specific penalty has been provided for in this Act, be punishable,-
      - (a) for the first offence with fine which may extend to rupees thirty thousand, and
      - (b) for the second or subsequent offence with fine which may extend to rupees sixty thousand.".

## GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.